

be not imposed on it for non-compliance of the Commission's directions as contained in the order dated 24.4.2008.

3. In response to the above notice, representative of the respondent appeared before the Commission on 31.7.2008. After hearing, the respondent was directed to state on affidavit, its commitment for timely payment of UI charges in future and restraint to be exercised by it in the over-drawal of electricity at low frequency.

4. The respondent vide its affidavit dated 26.8.2008 had affirmed its commitment to liquidate the outstanding UI charges and also to refrain from over-drawing at low frequency.

5. We are satisfied with the affidavit filed by the respondent and the progress made in the direction of recovery of the outstanding UI dues against the respondent. Accordingly, the proceedings initiated against the respondent vide order dated 4.7.2008 under Section 142 of the Act stand dropped and notice is discharged. We make it clear that the respondent shall remain bound by the undertaking given on affidavit of 26.8.2008

6. The file be consigned to record.

Sd/=
(R KRISHNAMOORTHY)
MEMBER

Sd/=
(BHANU BHUSHAN)
MEMBER

Sd/=
(DR. PRAMOD DEO)
CHAIRPERSON

New Delhi dated 10th September 2008